

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).73560/2025

[Arising out of impugned final judgment and order dated 19-09-2025 in CRA No. 1897/2017 passed by the High Court of Judicature at Allahabad]

IRFAN @ GOLU

PETITIONER(S)

VERSUS

THE STATE OF U.P

RESPONDENT(S)

IA No. 43151/2026 - CONDONATION OF DELAY IN REILING / CURING THE DEFECTS

IA No. 43147/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 43149/2026 - EXEMPTION FROM FILING O.T.

Date : 17-02-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) : Mr. Tanvir Ahmed Mir, Sr. Adv.
Mr. Tusharjeet Singh, Adv.
Mr. Angad Gautam, Adv.
M/S. S & S Legal, AOR

For Respondent(s) : Ms. Ruchira Goel, AOR

Upon hearing the counsel the Court made the following
O R D E R

1. Ms. Ruchira Goel, learned counsel, accepts notice on behalf of the respondent/State. Hence, the formal service of notice on the respondent is waived.
2. Delay condoned.
3. Learned counsel for the petitioner to serve an advance copy of the present petition to the learned counsel for the respondent within a period of one (01) week.

4. Let counter affidavit be filed within three (03) weeks.
Rejoinder affidavit thereto, if any, be filed before the
next date of listing.

5. List on 23.03.2026.

6. We make it clear that no further opportunity will be
granted for this purpose.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)